

**SCHEDULE-I FORM A
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
J V GOKAL AND COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	J V GOKAL AND COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/04/1950
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1950PTC008051
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Ground Floor Plot 570, Sadhana Mill Compound (Sadhana House), Shivram Seth Amrutwar Road, Nr. Doordarshan Kendra, Pandurang Budhkar Marg, Worli, Worli, Mumbai - 400018, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	19.02.2026
7.	Estimated date of closure of insolvency resolution process	18.08.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RSDS Advisory & Restructuring LLP IBBI/P-0176/IPA-2/2025-26/50098 Authorized Signatory: SABBANI MARUTHI
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Eighth Floor, I 807, Godrej Garden City, Behind Nirma University, Jagatpur Village, Ahmedabad, Gujarat Email: ravindra1960_goyal@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: IP@JVGOKALCIRP.COM Address: New Mhada Ews Towers, Block 3C Flat no 303, Bangurnagar Goregaon(W), Mumbai Suburban, Maharashtra, 400104
11.	Last date for submission of claims	05.03.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **J V GOKAL AND COMPANY PRIVATE LIMITED** on **19.02.2026**.

The creditors of **J V GOKAL AND COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **05.03.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22.02.2026

Place: Mumbai

Authorized Signatory: SABBANI MARUTHI

Sd/-

RSDS Advisory & Restructuring LLP

IBBI/P-0176/IPA-2/2025-26/50098

Geetha Ads Ramakrishna 9032242118, 9440403689

bai) Ltd.,
sets and
f powers
y Interest
11.2015
na Prop.
ra Vivek
e being
nty One
25 with
in further

is hereby
that the
described
ed under
is on this

e hereby
with the
ive Bank
es One
red and
rest and

et area in
n N.A. plot
Car Care
Kurgaon,
l by M/s.

rea in the
J.A. plot of
e Center,
jaon, Tal.
.. Sheetal

rea in the
J.A. plot of
e Center,
jaon, Tal.
.. Sheetal

et area in
n N.A. plot
Car Care
Kurgach,
s. Sheetal

rea in the
ot of land
Palghar -
ar, Umroli
na

rea in the
ot of land
Palghar -
ar, Umroli
na

Address: Flat no 303, 03rd Floor, Sidharth Nagar, Building no 2, sardar nagar
1, Pratiksha Nagar, Sion East,
Contact No.: 9820042664

SCHEDULE-I FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF J V GOKAL AND COMPANY PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	J V GOKAL AND COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10/04/1950
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1950PTC008051
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Ground Floor Plot 570, Sadhana Mill Compound (Sadhana House), Shivram Seth Amrutwar Road, Nr. Doordarshan Kendra, Pandurang Budhkar Marg, Worli, Worli, Mumbai - 400018, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	19.02.2026
7. Estimated date of closure of insolvency resolution process	18.08.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	RSDS Advisory & Restructuring LLP IBBIP-0176/IPA-2/2025-26/50098 Authorized Signatory: SABBANI MARUTHI
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Eighth Floor, 1807, Godrej Garden City, Behind Nirma University, Jagatpur Village, Ahmedabad, Gujarat Email: ravindra1960_goyal@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Email: IP@JVGOKALCIRP.COM Address: New Mhada Ews Towers, Block 3C Flat no 303, Bangumagar Goregaon(W), Mumbai Suburban, Maharashtra, 400104
11. Last date for submission of claims	05.03.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **J V GOKAL AND COMPANY PRIVATE LIMITED** on **19.02.2026**.
The creditors of **J V GOKAL AND COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **05.03.2026** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 22.02.2026 Sd/-
Place: Mumbai RSDS Advisory & Restructuring LLP
Authorized Signatory: SABBANI MARUTHI IBBIP-0176/IPA-2/2025-26/50098

SALE NOTICE
ANAND TEKNOVA AIDS ENGINEERING INDIA LIMITED (IN LIQUIDATION)
Regd. Office.: Plot No. 28/8, D-II Block MIDC Chinchwad, Pune,
Maharashtra, India, 411019.
(CIN - U29221PN2007PLC130488)



**परिशिष्ट-1 फॉर्म ए
जाहीर उद्घोषणा**

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन, २०१६ च्या नियम ६ अंतर्गत)

जे व्ही गोकल अँड कंपनी प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीसाठी

संबंधित तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर/ लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरु होण्याची तारीख
७	नादारी निर्णय प्रक्रिया समामीची अंदाजित तारीख
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक
९	बोर्डाकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिक यांचा पत्ता आणि ई-मेल
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल
११	दावे सादर करण्यासाठी अंतिम तारीख
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)
१४	(ए) संबंधित फॉर्मस आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत :
याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण यांनी १९/०२/२०२६ रोजी जे व्ही गोकल अँड कंपनी प्रायव्हेट लिमिटेड ची एक निगामीय नादारी निर्णय प्रक्रिया सुरु करण्याचे आदेश दिले. जे व्ही गोकल अँड कंपनी प्रायव्हेट लिमिटेड च्या धनकोंना याद्वारे अंतरिम निर्णय व्यावसायिकांकडे बाब १० समोरील पत्त्यावर ०५/०३/२०२६ किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते. वित्तीय धनकोंनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकोंनी पुराव्यांसह त्यांचे दावे व्यक्तिशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत. दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.	
दिनांक : २२/०२/२०२६	सही/-
ठिकाण : मुंबई	आरएसडीएस अँडव्हाइसरी अँड रिस्ट्रक्चरिंग एलएलपी
अधिकृत स्वाक्षरीकार : सव्बानी मारुती	आयबीबीआय/पी-०१७६/आयपीए-२/२०२५ २६/५००९८

कर्ज वसुल
१२

कर्ज वसुली न्यायाि
सहाय्यता अँक्ट

प्रति
(१) सुरज सिंग
डी/डब्ल्यू/एस
डी-२०४, रॉयल
४०११०७ ठाणे,
तसेच येथे.
प्लॅट क्र. १०३,
मीरा भाईर रोड,

ज्यासर्थी, वरील नमूद
रोजी सूचीबद्ध केला हो
ज्यासर्थी, नामदार न्य
तुमचा विशुद्ध दाखल के
केली (जोडलेल्या दस
अँक्टच्या कलम १९ :
आहेत :-

- निंती केलेल्या अ
खविण्यासाठी;
- मूळ अर्जाच्या अनु
विळकती आणि म
(iii) मिळकर्तीच्या जर्प
क्रमांक ३ए अंतर्गत
करण्यास किंवा त्या
(iv) तुम्ही न्यायाधिक
कीणत्याही मतांची
अन्य मत्ता आणि मि
अन्य प्रकारे हस्तांत
(v) व्यवसायाच्या निर्या
कड झालेल्या वि
तरण हितसंबंध धा
तुम्हाला ०९/०४/२०
करणेचे व रजिस्ट्रार
गैरहजेरीत अर्जावर सुना
माझ हस्ते, सहीने आ

टीप: जे लागू नसेल ते

